

CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH.

ORIGINAL APPLICATION NO.: 761/98.

Date of Decision : 29.10.1998.

D. M. Shetye, Applicant.

Shri M. S. Lad, Advocate for the
Applicant.

VERSUS

Union Of India & 2 Others, Respondents.

Shri V. D. Vadhavkar, Advocate for Respondent No. 1.

Shri V. G. Rege, Advocate for Respondent
Nos. 2 and 3.

CORAM :

Hon'ble Shri Justice R. G. Vaidyanatha,
Vice-Chairman.

(i) To be referred to the Reporter or not ?

(ii) Whether it needs to be circulated to other
Benches of the Tribunal ?

R. G. Vaidyanatha
(R. G. VAIDYANATHA)
VICE-CHAIRMAN.

os*

CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH

ORIGINAL APPLICATION NO.: 761/98.

Dated this Thursday, the 29th day of October, 1998.

CORAM :

Hon'ble Justice Shri R. G. Vaidyanatha, Vice-Chairman.

D. M. Shetye,
Ticket No. 2959,
Exam Department,
India Government Mint,
Fort, Mumbai.

Residing at -

J/28, 1st Floor,
Ghordawada, Sion,
Mumbai - 400 022.

(By Advocate Shri M.S. Lad)

... Applicant

VERSUS

1. General Manager,
Union Of India through
India Government Mint,
Fort, Mumbai - 400 001.

(By Advocate Shri V.D. Vadhavkar)

2. The Director,
Central Government Health Scheme,
Ministry of Health & Family
Welfare, Govt. Of India,
United Building, Mumbai.
(Local Office) & New Delhi.
Office of Directorate
General of Health Scheme,
Nirman Bhavan, 'D' Wing,
Maulana Azad Road,
New Delhi - 110 011.

... Respondents.

3. The Additional Director,
Central Govt. Health Scheme,
Ministry of Health & Family
Welfare, Government of India,
United Bldg., Mumbai - 400 001.

(By Advocate Shri V.G. Rege for
Respondent Nos. 2 and 3).

OPEN COURT ORDER

(Per.: Shri R. G. Vaidyanatha, Vice-Chairman)

Shri V. G. Rege, Counsel for Respondent Nos. 2 and 3 brings to the notice of the Tribunal an order dated 11.08.1998 passed by the third respondents sanctioning reimbursement of medical expenses to the applicant to the extent of Rs. 10,195.00 as against Rs. 11,045.73ps. claimed by the applicant. He tenders a copy of this order to the Tribunal.

The Learned Counsel for the applicant submits that since major portion of the amount has been sanctioned by the respondents, he does not press the O.A.

2. In view of the fact that applicant's claim has been substantially satisfied by the order dated 11.08.1998, the application is disposed of as being not pressed. In the circumstances of the case, there will be no order as to costs.

R. G. Vaidyanatha

(R. G. VAIDYANATHA)
VICE-CHAIRMAN.

os*